ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXX

Jan.-Dec., 1891

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THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS,

1891

VOLUME XXX



Published by Authority of the Governor General.



CALCUTTA

PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA, 1892

Abstract of the Proceedings of the Council of the Governor General of India. assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vict., Cap. 67.

The Council met at Government House on Friday, the 27th February, 1891.

PRESENT:

His Excellency the Viceroy and Governor General of India, G.C.M.G., G.M.S.I., G.M.I.E., presiding.

His Excellency the Commander-in-Chief, Bart., V.C., G.C.B., G.C.I.E., R.A.

The Hon'ble Lieutenant-General Sir G. T. Chesney, K.C.B., C.S.I., C.I.E., R.E.

The Hon'ble Sir A. R. Scoble, Q.C., K.C.S.I.

The Hon'ble P. P. Hutchins, C.S.I.

The Hon'ble Sir D. M. Barbour, K.C.S.I.

The Hon'ble Colonel R. C. B. Pemberton, R.E.

The Hon'ble F. M. Halliday.

The Hon'ble Rao Bahádur Krishnaji Lakshman Nulkar, C.I.B.

The Hon'ble H. W. Bliss, C.I.E.

The Hon'ble Sir Romesh Chunder Mitter, Kt.

The Hon'ble G. H. P. Evans.

The Hon'ble J. Nugent.

The Hon'ble J. L. Mackay, C.I.E.

The Hon'ble J. Woodburn.

The Hon'ble Rájá Udai Partab Singh of Bhinga.

NEW MEMBERS.

The Hon'ble MR. WOODBURN and the Hon'ble RAJA UDAI PARTAB SINGH of Bhinga took their seats as Additional Members of Council.

ACTS I OF 1859, VII OF 1880 AND V OF 1883 AMENDMENT BILL.

The Hon'ble MR. BLISS presented the Report of the Select Committee on the Bill to amend Acts I of 1859 (Merchant Seamen), VII of 1880 and V of 1883 (Indian Merchant Shipping).

ACT X OF 1841 AMENDMENT BILL.

The Hon'ble MR. BLISS also presented the Report of the Select Committee on the Bill to amend Act X of 1841 (Registration of Ships).

60 EASEMENTS; AMENDMENT OF INDIAN PENAL CODE AND CODE OF CRIMINAL PROCEDURE, 1882; AMENDMENT OF PORTS ACT, 1889.

. [Sir Andrew Scoble; Sir David Barbour.] [27TH FEB., 1891.]

EASEMENTS BILL.

The Hon'ble SIR ANDREW SCOBLE presented the Report of the Select Committee on the Bill to provide for the extension of the Indian Easements Act, 1882, to certain areas in which that Act is not in force.

INDIAN PENAL CODE AND CODE OF CRIMINAL PROCEDURE, 1882, AMENDMENT BILL.

The Hon'ble SIR ANDREW SCOBLE also moved that the presentation of the Report of the Select Committee on the Bill to amend the Indian Penal Code and the Code of Criminal Procedure, 1882, be deferred until the next meeting of the Council. He explained that all the reports from the Local Governments had not yet been received, but he hoped that they would come in before the next meeting of the Council.

The Motion was put and agreed to.

PORTS ACT, 1889, AMENDMENT BILL.

The Hon'ble SIR DAVID BARBOUR moved that the Report of the Select Committee on the Bill to amend and supplement the Indian Ports Act, 1889, be taken into consideration. He said—

When introducing this Bill I explained that its object was merely to confirm and place beyond doubt the powers for the regulation of vessels when in port which local authorities had hitherto been held to possess, and which it was essential that they should possess.

"No objection has been raised to the provisions contained in the Bill, and the Select Committee recommends that it be passed in the form in which it was introduced."

The Motion was put and agreed to.

The Hon'ble SIR DAVID BARBOUR also moved that the Bill be passed.

The Motion was put and agreed to.

[27TH FEB., 1891.]

[Sir Andrew Scoble.]

OUDH COURTS BILL.

The Hon'ble SIR ANDREW SCOBLE moved that the Hon'ble Mr. Wood-burn and the Hon'ble Rájá Udai Partab Singh of Bhing: be added to the Select Committee on the Bill to amend the constitution of the Court of the Judicial Commissioner of Oudh and alter the Law of Second Appeals and other matters in that Province.

The Motion was put and agreed to.

The Council adjourned to Friday, the 6th March, 1891.

S. HARVEY JAMES,

Secretary to the Government of India,

Legislative Department.

FORT WILLIAM;
The 4th March, 1891.